

Case :- CRIMINAL MISC. BAIL APPLICATION No. - 13762 of 2021

Applicant :- Ashish Mishra @ Monu

Opposite Party :- State of U.P.

Counsel for Applicant :- Brij Mohan Sahai,Prabhu Ranjan Tripathi,Salil Kumar Srivastava

Counsel for Opposite Party :- G.A.,Shanshank Singh

Hon'ble Rajeev Singh,J.

1. The Court convened through **video conferencing**.
2. Heard Shri Gopal Chaturvedi, learned Senior Counsel assisted by Ms. Saumya Chaturvedi, Salil Kumar Srivastava and B.M. Sahai, learned counsel for the applicant, Shri V.K. Shahi, learned Additional Advocate General assisted by Shri Prachish Pandey, learned A.G.A. for the State and Shri Shashank Singh, learned counsel for the complainant.
3. The present bail application has been filed by the applicant in F.I.R. No. 219 of 2021, under Sections 147, 148, 149, 307, 326, 427/34 I.P.C., Section 30 of Arms Act and Section 177 of M.V. Act, Police Station Tikuniya, District Lakhimpur Kheri with the prayer to enlarge him on bail.
4. As per the prosecution case, the applicant, who was in his Thar Mahindra vehicle followed by two other vehicles, came to the place of incident in high speed and killed the farmers by making indiscriminate firing.
5. On the written complaint of Jagjeet Singh s/o Hari Singh, the F.I.R. was lodged with the allegation that on 3rd October, 2021, farmers and labours of the local area were protesting peacefully at Agrasen Inter College Play Ground, Tikuniya, Kheri for showing the black flag to State Home Minister, Government of India, Mr. Ajay Mishra 'Teny' and Deputy Chief Minister Mr. Keshav Prasad Maurya, Government of U.P. It is further alleged in the F.I.R. that at about 3 p.m., applicant reached on the spot with 3-4 vehicle (four wheelers) along with 15-20 unknown persons armed with weapons. The applicant, who was sitting on the left side in the Thar Mahindra vehicle, started firing and the vehicle, which was moving ahead in high speed, crushed the crowd. Further allegation made in the F.I.R. is that due to fire arm injury, one Gurvinder Singh s/o Sukhvinder Singh died on the spot. Thereafter, the two vehicles including the vehicle of applicant overturned in the side ditch of

the road, as a result, some pedestrians also received injuries. Thereafter, applicant run away from the spot by taking the cover of his firing. In the said incident, four farmers died, namely, Gurvinder Singh s/o Sukhvinder Singh r/o Motronia, Nanpara, Daljeet Singh s/o Hari Singh r/o Village Banjara Tanda, Nanpara, Nakshatra Singh s/o Sukkha Singh r/o Village Nandapurva Dhaurahara, Tehsil Khiri and Lavpreet Singh s/o Satnam Singh r/o Chaukhadafarm Palia Kalan, Kheri.

6. Shri Gopal Chaturvedi, learned Senior Counsel for the applicant submitted that applicant has falsely been implicated in the present case. It has further been submitted that in the ancestral village of the applicant, i.e., Banveerpur, a wrestling competition was being organised since long back and in the same tradition, on 3rd October, 2021, a wrestling competition was scheduled with a public meeting, in which, Hon'ble Deputy Chief Minister Mr. Keshav Prasad Maurya was the Chief Guest. Learned counsel for the applicant has submitted that in the name of farmers, some leaders of opposition parties, in association with anti social elements, decided to protest the visit of the Chief Guest in village Banveerpur on the ground that in the past, father of the applicant, namely, Ajay Mishra 'Teny', who is holding the post of State Home Minister, Government of India made some statement on the protest of the farmers in relation to some Agricultural Laws. Shri Chaturvedi further submitted that as per the decided schedule, the helicopter of the Chief Guest was to be landed at Maharaja Agrasen Play Ground Helipad, Tikuniya and thereafter, he had to go to the place of wrestling competition by road. However, without any permission, a number of protesters, who were armed with lathi and sword, gathered there along with notorious persons and encroached the entire area.

7. Submission of the learned counsel for the applicant is that incorrect description of the incident is given in the F.I.R. and as a matter of fact, three persons including the driver of the vehicle of the applicant were killed by the protesters and no such incident, as alleged, in the F.I.R. had taken place. It has vehemently been submitted by Shri Gopal Chaturvedi, learned Senior Counsel for the applicant that on being chased by the protesters, the driver of the vehicles tried to go away from there in order to save themselves, but the road was only 12 ft. wide and admittedly (in the F.I.R. itself) the protesters were standing on both sides of the road, due to which, the vehicles overturned into the ditch aside the road.

It has further been submitted that one F.I.R. No. 220 of 2021, under

Sections 143, 147, 148, 149, 323, 324, 336, 302, 109 I.P.C., P.S. Tikuniya, District Kheri was also lodged by Sumit Jaiswal with the allegation that on 3rd October, 2021, a wrestling competition was scheduled in the village of State Home Minister, Government of India, Ajay Mishra 'Teny', in which, Deputy Chief Minister Mr. Keshav Prasad Maurya, Government of U.P. had to arrive there as Chief Guest. It is further alleged in the F.I.R. that the informant along with others went to receive the Chief Guest. The informant was in the Thar vehicle, which was being driven by Hariom Mishra. However, in the way, the protesters attacked on the vehicles, in which, the driver of the Thar vehicle, namely, Hariom Mishra received head injury and he stopped the vehicle on the side of the road. Thereafter, the driver was dragged from the vehicle by the protesters. Informant-Sumit Jaiswal and others tried to run away from there to save their lives and succeeded, but Hariom Mishra and two others were caught by the protesters and later on, the informant got the information that they were killed by the protesters.

8. Shri Gopal Chaturvedi, learned Senior Counsel vehemently submitted that a belied story of firing has been concocted by the prosecution, as in the post mortem report of the body of the deceased farmers/protesters, no fire arm injury was found on their body. During the course of investigation, statement of the doctor, who conducted the autopsy of the alleged farmers, was also recorded under Section 161 Cr.P.C., in which, he opined that all these injuries may be caused in a vehicle accident. Shri Chaturvedi further submitted that the applicant was called during the course of investigation and he joined and cooperated in the investigation and never misused the liberty given by the Investigating Agency. He also submitted that at the time of disposal of his bail application before the court below, incorrect facts were placed by the prosecution that the applicant is having criminal antecedent of two cases. However, the applicant was implicated in one case, i.e., Case Crime No. 92 of 2005, under Sections 147, 323, 504, 506, 452 I.P.C., P.S. Tikuniya, District Kheri, in which, he has been acquitted by the trial court vide judgment and order dated 24.03.2018 passed in Criminal Case No. 1497 of 2017 (State Vs. Ashish Mishra @ Monu). (Copy of the judgment is annexed as Annexure No. 3 with the bail application). The applicant has no knowledge about the another case. Shri Chaturvedi emphasised that though as per the prosecution case itself, after the said incident, the applicant run away by making fires, but admittedly there is no such fire injury on any person. Learned counsel for the applicant vehemently submitted that the protesters brutally killed three persons, namely, Hariom Mishra, Shubham Mishra and Shyam Sunder, those were in the

Thar vehicle.

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Learned counsel for the applicant next submitted that as per the admitted case of the prosecution, the vehicle was being driven by Hariom Mishra and the applicant was sitting on the left side and, therefore, the case of prosecution of crushing the protesters by the applicant is improbable.

9. Learned counsel for the applicant, thus, submitted that the applicant, who is in jail since 10.10.2021, is entitled for bail. It has also been submitted that the applicant is ready to cooperate in the trial and he will not misuse the liberty, in case, he is enlarged on bail.

10. Learned A.A.G. as well as learned counsel for the complainant vehemently opposed the prayer of the applicant.

11. Shri V.K. Shahi, learned A.A.G. relying on the contents of the counter affidavit, submitted that under the direction of the Hon'ble Supreme Court passed in Writ Petition (Criminal) No. 426 of 2021, investigation of the case in question as well as F.I.R. No. 220 of 2021 was conducted by the SIT under the monitoring of Justice (Retd.) Rakesh Kumar Jain, Hon'ble Judge, Punjab & Haryana High Court and supervised by S.B. Shiradkar ADG, Intelligence Headquarter, Nanded, Maharashtra with the members (1) Ms. Padmja Chauhan IG, IPS, (2) Dr. Preetinder Singh, DIG, IPS.

Learned A.A.G. further submitted that in the said incident, by the vehicle of the applicant and his followers, protesters were dashed and following five persons, namely, Nakshatra Singh, Daljeet Singh, Lavpreet Singh, Gurvinder Singh and Raman Kashyap died and 13 other persons received injuries.

Learned A.A.G. also submitted that all the injured persons were interrogated during the course of investigation and their statements were recorded under Section 161 Cr.P.C. The statements of other eye witnesses were also recorded and they supported the prosecution version. He further submitted that statement under Section 164 Cr.P.C. was also recorded of few of the witnesses and all the witnesses of fact supported the prosecution version and stated that applicant came on the spot with his vehicle followed by other vehicles in high speed and crushed the protesters. Thereafter, he run away by firing. Learned A.A.G. also submitted that the statements of the doctors, who conducted the autopsy of the body of the deceased persons as well as medico legal examination of injured persons, were also recorded, in which, all of them stated that injuries found on the body of the

deceased persons may have been caused by hitting from a vehicle. Shri Shahi also submitted that in the video clip, it is also found that vehicles are reaching on the spot. It is, thus, submitted that the applicant is not entitled for bail.

12. Shri Shashank Singh, learned counsel for the complainant, while supporting the arguments of the learned A.A.G., submitted that the applicant deliberately came to the place of protesters with the vehicle only with the intention to give lesson to them as due to their protest at the helipad, District Administration was compelled to change the route of the Chief Guest.

Learned counsel for the complainant vehemently submitted that the weapons of the accused persons were also sent to the FSL, in which, it was found that weapons were used. He lastly submitted that in the incident, involvement of 17 persons was found along with the applicant, out of which, three persons, namely, Hariom Mishra, Subham Mishra and Shyam Sunder were killed by the crowd of the protesters and after detail investigation, charge sheet has been submitted against rest of the 14 persons including the applicant. It is, thus, submitted that the bail application is liable to be rejected.

13. I have considered the arguments advanced by the learned counsel for the applicant, learned A.A.G. for the State and the learned counsel for the complainant as well as gone through the bail application, counter and rejoinder affidavits along with other relevant documents appended with the bail application, as also the entire case diary of F.I.R. No. 219 of 2021 and F.I.R. No. 220 of 2021.

14. It is evident that a wrestling competition was scheduled on 3rd October, 2021 in village Banveerpur and the Deputy Chief Minister, Mr. Keshav Prasad Maurya was the Chief Guest of the said competition. It is further evident from the record that a public notice was published by Harnam Singh Verma, D.P. Singh, Tajinder Singh Virk, Guramneet Singh Mangat, Pinder Singh Siddhu, Richa Singh, Pushpraj Yadav and Pawan Kashyap inviting the farmers of District Kheri and nearby districts, including Sitapur, Saharanpur, Bareilly, Bahraich to reach at Agrasen Play Ground, Tikuniya, District Kheri on 3rd October, 2021 for showing black flag in the protest of the statement of State Home Minister, Government of India, Mr. Ajay Mishra 'Teny' against the farmers. It is also evident from the statements of the witnesses recorded under Section 161 Cr.P.C. that about thousands of protesters gathered at the fixed place around the helipad covering both sides of the road. Due to the said gathering of the protesters, District Administration changed the route of the Chief Guest and decided not to get the helicopter of the Chief Guest landed at the

helipad at Agrasen Play Ground, Tikuniya.

As per the prosecution case, applicant along with 15-20 persons armed with firearm weapons etc., reached on the spot with the intention to teach lesson to the protesters. The case of the prosecution is that on the direction of the applicant, the protesters were crushed by Thar vehicle and thereafter, the vehicle was uncontrolled and overturned into a ditch aside the road. The rest of the vehicles, which were following the vehicle of the applicant, also overturned into ditch aside the road. Thereafter, applicant started indiscriminate firing and run away from the spot.

15. During the course of investigation, statement of witnesses was recorded under Section 161 Cr.P.C., in which, they stated that the applicant was sitting in the Thar vehicle and he was directing to his driver to crush the protesters, on which, the driver hit the protesters by the aforesaid vehicle. Thereafter, the vehicle stopped on the left side of the road and another Fortuner vehicle, which was following the Thar vehicle also stopped, as one bus was parked over there. Thereafter, applicant run away by making fire.

16. However, from the inquest report as well as injury report of the injured persons, it is evident that no fire arm injury was found on anyone, rather the post mortem report as well as injury report clearly reveal that it is a case of accident by hitting with the vehicle. Moreover, it is highly surprising that in the site plan prepared by the Investigating Officer, the place where the bus was standing, is not shown.

17. During the course of investigation, statements of doctors, who conducted the post mortem of the deceased, Lavpreet, Gurvinder Singh, Nakshatra Singh and Raman Kashyap were recorded. On being asked the specific question by the Investigating Officer that whether any firearm injury was found on the body of the deceased persons, the doctors denied. The doctors stated that the injuries found on the body of the deceased persons could be caused by hitting from the vehicle. Statements of Dr. K.K. Ranjan recorded under Section 161 Cr.P.C., who conducted the autopsy of the body of Lavpreet Singh and Gurvinder Singh, are as under:

"मु० अ० सं० 219/2021 थाना तिकुनियां जनपद-खीरी। दिनांक : 28.10.2021

कथन **डा० के० के० रंजन** पुत्र श्री पी राम कार्यरत/नियुक्त जिला महिला चिकित्सालय जनपद खीरी मो० नं०- 9415359113 सम्बन्धित मु० अ० सं० 219/2021 धारा 147/148/149/279/338/304ए/302/120बी भादवि थाना तिकुनियां जनपद - खीरी, अर्न्तगत धारा 161 दं० प्र० सं०,

स्थान- काइम ब्रान्च रिजर्व पुलिस लाइन्स जनपद खीरी।

ने पूछने पर बयान किया कि आपने मेरे द्वारा हस्ताक्षरित किया हुआ पी0एम0 रिपोर्ट दिखाया है तो मैं उसे देखकर बयान अंकित करा रहा हूँ। दिनांक 04.10.2021 को पोस्टमार्टम हाउस खीरी पर मेरी ड्यूटी लगी थी मुख्य चिकित्साधिकारी महोदय द्वारा पोस्टमार्टम हेतु पैनल का गठन किया गया था जिसमें कि मेरे साथ पैनल में डा0 अतुल कुमार द्विवेदी आर्थोपैडिक सर्जन जिला चिकित्सालय लखीमपुर खीरी, डा0 सतीश कुमार जनरल सर्जन जिला चिकित्सालय लखीमपुर खीरी थे। मेरी टीम द्वारा मृतक लवप्रीत सिंह उम्र 19 वर्ष पुत्र श्री सतनाम सिंह निवासी चौखड़ा फार्म थाना पलियाकला जनपद खीरी का शव विच्छेदन कर पीएमआर सं0-1091/2021 रिपोर्ट तैयार की जो कि मेरे हस्तलेख में है तथा जिस पर पैनल के अन्य दोनो डाक्टरों के हस्ताक्षर जिसे मैं भली भांति जानता पहचानता हूँ। पी0एम0 रिपोर्ट का विवरण निम्नवत है।

- 1- Abrased contusion 4 X 4 cm over top of Lt. shoulder.
- 2- Multiple Abrased contusion 10 X 8 cm over Lt. side of forehead and face.
- 3- Multiple Abrased contusion 25 X 6 cm over Rt. elbow, forearm, wrist and palm.
- 4- Abrased contusion - 6 X 5 cm over top of Rt. shoulder.
- 5- Abrased contusion - 3 X 2 cm over front of nose.
- 6- Multiple Abrased contusion - 40 X 30 cm both side of chest and abdomen. On dissection underlying all ribs of both side found fractured, both plura, Both lung, liver found lacerated and 2 lit clotted and fluid blood present in chest and abdominal cavity.
- 7- Abrased contusion-6 cm X 4 cm over front of Rt. knee.
- 8- Multiple Abrased contusion - 15 X 8 cm over front of Lt. palm.

मृत्यु का कारण/प्रकार – मेरी टीम के ज्ञान और निष्कर्ष के आधार पर मृत्यु का कारण— death is due to shock and haemorrhage as a result of anti mortem injuries.

प्रश्न— कौन सी चोटे बाह्य है और कौन सी चोटे आन्तरिक है।

उत्तर— चोट नं0-06 आन्तरिक चोटे है अन्य सभी बाह्य है।

प्रश्न— उक्त पी0एम0 रिपोर्ट में अंकित चोटें किस प्रकार की है।

उत्तर— शरीर में साधारण व गम्भीर दोनो प्रकृति की चोटे है।

प्रश्न:— क्या इस प्रकार की चोटे किसी वाहन की टक्कर/कुचलने से आना सम्भव है।

उत्तर— हाँ बिल्कुल संभव है।

प्रश्न:— क्या पीएम रिपोर्ट में किसी धारदार हथियार व फायर आर्म की चोट पायी गयी है।

उत्तर— नहीं।

इसके अतिरिक्त बताया कि मेरे व मेरे इन्ही दो डाक्टरों द्वारा मृतक गुरविन्दर सिंह उम्र 18 वर्ष पुत्र सुखविन्दर सिंह निवासी ग्राम मोहरनियां थाना मटेरा जनपद बहराइच का शव विच्छेदन कर पीएमआर सं0 1092/2021 रिपोर्ट तैयार की जो कि मेरे हस्तलेख में है तथा जिस पर पैन के अन्य दोनो डाक्टरों के हस्ताक्षर जिसे मैं भली भांति जानता पहचानता हूँ। पीएम रिपोर्ट का विवरण निम्नवत हैं

Antimortem Injuries

- 1- LW 5 cm x 3 cm x bone deep on Rt side of head 1 cm above Rt ear
- 2- IW 6 cm x 3 cm x bonedep over mid of forehead 4 cm above root of nose underlying frontal bone found cut.
- 3- LW 3 cm x 1 cm x bone deep over Lt eyebrow.
- 4- LW 3 cm x 2 cm x bone deep over Lt side of face just below Lt eye.
- 5- LW 2 cm x 0.5 cm x bone deep over Rt eyebrow.
- 6- Abrased contusion 15 cm x 10 cm over front of Lt mid arm underlying Lt humerous bone found fractured.

7- LW 1 cm x 1 cm muscle deep over front of Lt arm just above injury no. 6

8- Abrased contusion 40 cm x 60 cm over front of chest and abdomen on dissection underlying all ribs both side found fractured, both pleura, both lungs, peritoneum, liver found lacerated and 1.5 lit clotted & fluid blood present in chest and abdominal cavity.

9- Abrased contusion 6 cm x 4 cm over back of Lt hand.

10- Abrased contusion 45 cm x 20 cm over Rt thigh, knee & leg underlying Lt femur bone found fractured

12- Abrased contusion 60 cm x 40 cm over back of chest, abdomen and both shoulder

मृत्यु का कारण/प्रकार मेरी टीम के ज्ञान और निष्कर्ष के आधार पर मृत्यु का कारण death is due to shock and hemorrhage as a result of anti mortem injuries.

प्रश्न— उक्त पीएम रिपोर्ट में अंकित चोटें किस प्रकार की हैं।

उत्तर— शरीर में साधारण व गम्भीर दोनों प्रकृति की चोटें हैं।

प्रश्न— क्या इस प्रकार की चोटें किसी वाहन की टक्कर/कुचलने से आना सम्भव है।

उत्तर— हाँ, बिल्कुल सम्भव है।

प्रश्न— क्या पीएम रिपोर्ट में किसी धारदार वस्तु की चोट है।

उत्तर— हाँ इंजरी नं० 02 व 05

प्रश्न— क्या पीएम रिपोर्ट में फायर आर्म से चोट आना पाया गया है।

उत्तर— नहीं।"

18. Statement of Dr. Santosh Kumar Mishra, who conducted the autopsy of the body of Nakshatra Singh and Daljeet Singh, is as under:

"मु०अ०सं० 219/2021 थाना तिकुनिया जनपद खीरी

दिनांक 28.10.2021

कथन डा० श्री संतोष कुमार मिश्रा पुत्र स्व. श्री शिवशंकर लाल मिश्र नियुक्ति निश्चेतक जिला चिकित्सालय लखीमपुर खीरी मो० नं० 9451403251 सम्बन्धित मु०अ०सं० 219/2021 धारा 147/148/149/279/338/304ए/302/120 बी भा०दं०वि थाना तिकुनियां जनपद खीरी अन्तर्गत धारा 161 दं.प्र०सं०

स्थान काइम ब्रान्च रिजर्व पुलिस लाइन्स जनपद खीरी

कथन— ने पूछने पर बयान किया कि आपने मेरे द्वारा हस्ताक्षरित किया हुआ पीएम रिपोर्ट दिखाया है तो मैं उसे देखकर बयान अंकित करा रहा हूँ दिनांक 04.10.2021 को मैं निश्चेतक के पद पर जिला चिकित्सालय लखीमपुर खीरी में कार्यरत था मेरे साथ डा० राजेश सिंह बाल रोग विशेषज्ञ जिला चिकित्सालय लखीमपुर खीरी तथा डा० राघवेन्द्र प्रताप वर्मा बाल रोग विशेषज्ञ जिला चिकित्सालय लखीमपुर खीरी पैनल में उपस्थित थे। उसी दिन सी०पी० चतर सिंह थाना तिकुनियां जिला खीरी द्वारा मृतक नक्षत्र सिंह पुत्र श्री सुखा सिंह ग्राम नानदापुरवा मजरा अमेठी थाना धौरहरा जिला खीरी द्वारा शाम 03.40 मिनट पर मृतक नक्षत्र सिंह का शव पीएम नं० 1089/2021 कपड़े में सील मार्डन पीएम हाउस लखीमपुर खीरी में हमारे समक्ष शव विच्छेदन हेतु लाया गया शव की पहचान सीपी चतर सिंह द्वारा की गयी सील का मिलान करने पर सही पाये जाने के पश्चात शव विच्छेदन शाम 3.45 पर शुरू किया गया तथा 04.25 PM पर समाप्त किया गया मृतक की ऊंचाई 170 सेमी औसत कद काठी का था मृतक के कपड़े एक पैन्ट, नेकर, मोजा/कुर्ता/बनियान/रूमाल तथा पगड़ी थी

मृत्यु पूर्व अकड़न शरीर के ऊपरी भाग से निकल रही थी एवं नीचे के अंगों में मौजूद थे शरीर के पिछले भाग में पीएम स्टैनिंग पायी गयी मृतक के कपड़ों पर सूखा थक्केदार रक्त कुछ

जगहो पर मौजूद पाया गया।

मृतक पर पायी गयी चोटो का विवरण—

1. खरास लिये हुये नीलगू निशान 08 सेमी X 06 सेमी बांये कंधे के पिछले भाग में।
2. खरास लिये हुये नीलगू निशान 08 सेमी x 04 सेमी चेहरे के दाहिनी तरफ आंख के नीचे
3. फटा हुआ घाव 02 सेमी x 01 सेमी x हडडी तक गहरा नाक के दाहिनी तरफ—विच्छेदन के उपरान्त नाक की हडडी टूटी हुयी पायी गयी।
4. फटा हुआ घाव 03 सेमी x 02 सेमी x हडडी तक गहरा सर के बांयी तरफ कान के 02 सेमी पीछे।
5. फटा हुआ घाव 04 सेमी x 02 सेमी x हडडी तक गहरा सर के पिछले हिस्से में।
6. खरास लिये हुये नीलगू निशान 50 सेमी x 40 सेमी पेट एवं सीने के अग्र भाग में—विच्छेदन उपरान्त सभी पसलियां दोनो तरफ की टूटी हुयी मिली दोनो फेफड़े उनकी झिल्ली, पेरिटोनियम एवं यकृत फटे हुये पाये गये। सीने एवं पेट की गुहा में 02 ली रक्त थक्केदार खून मौजूद था।
7. फटा हुआ घाव 08 सेमी x 04 सेमी x हडडी तक गहरा बांयी निचली टांग एंकल ज्वाइन्ट से 06 सेमी ऊपर—विच्छेदन उपरान्त टीबिया एवं फिबुला हडडी टूटी हुयी पायी गयी।
8. फटा हुआ घाव 03 सेमी x 03 सेमी x हडडी तक गहरा दाहिनी कोहनी के पिछले भाग में
9. खरास लिये हुये नीलगू निशान 10 सेमी x 06 सेमी दाहिनी कोहनी तथा अग्र भुजा के पिछले भाग
10. खरास लिये हुये नीलगू निशान 08 सेमी x 04 सेमी दाहिने कुल्हे के ऊपरी भाग।

मेरी राय में मृत्यु का समय लगभग 01 दिन है तथा मृत्यु का कारण shock and haemorrhage जो कि एंटी मार्टम इंजरी के कारण है।

प्रश्न— उक्त पीएम रिपोर्ट में अंकित चोटें किस प्रकार की है।

उत्तर— शरीर में साधारण व गम्भीर दोनो प्रकृति की चोटे है।

प्रश्न— क्या यह चोटे किसी गाडी के शरीर के ऊपर गुजरने से आना संभव है।

उत्तर— हां, ऐसा हो सकता है।

प्रश्न— उक्त पीएम रिपोर्ट में कोई फायर इंजरी से चोट आना पाया गया है।

उत्तर— नहीं

इसके अतिरिक्त मेरे व मेरे दो इन्ही डाक्टरों द्वारा मृतक **दलजीत** के शव का शव विच्छेदन पीएम नं. 1090/21 पर किया गया था। मृत्यु पूर्व अकडन शरीर के ऊपर एवं नीचे के अंगो में मौजूद थे शरीर के पिछले भाग में पीएम स्टैनिंग पायी गयी मृतक के कपड़ो पर सूखा थक्केदार रक्त कुछ जगहो पर मौजूद पाया गया।

मृतक पर पायी गयी चोटो का विवरण—

1. फटा हुआ घाव 01 सेमी x 0.5 सेमी निचले होठ के मध्य भाग
2. फटा घाव 03 सेमी x 01 सेमी x हडडी तक गहरा सिर के बायी तरफ कान से 07 सेमी ऊपर
3. नीलगू निशान 08 सेमी x 06 सेमी सिर के पिछले भाग में—विच्छेदन के उपरान्त आक्सीपिटल हडडी टूटी हुयी मिली तथा मेम्बरेन और मस्तिष्क के ऊपरी सतह पर खून के थक्के मौजूद मिले।
4. खरास लिये हुये नीलगू निशान 50 सेमी x 30 सेमी सिने एवं पेट के अग्र भाग में— विच्छेदन के उपरान्त दोनो तरफ की सभी पसलियां टूटी पायी गयी दोनो फेफड़े उनके ऊपर की झिल्ली, पेरिटोनियम, यकृत फटे हुये पाये गये। पेट एवं सीने की गुहा में दो लीटर रक्त थक्का एवं तरल खून मौजूद था।
5. खरास लिये हुये नीलगू निशान 30 सेमी x 10 सेमी बांयी अग्र भुजा से लेकर कोहनी तक

6. खरास लिये हुये नीलगू निशान 15 सेमी बाये कंधे के पिछले भाग
7. बहुत सारे खरास लिये हुये नीलगू निशान 55 सेमी x 15 सेमी दाहिने हाथ के ऊपर से लेकर नीचे तक।
8. खरास लिये हुये नीलगू निशान 36 सेमी x 20 सेमी बांयी तरफ छाती के पिछले भाग

मेरी राय में मृत्यु का समय लगभग 01 दिन है तथा मृत्यु का कारण shock and heamorrhage जो कि एंटी मार्टम इंजरी के कारण है।

प्रश्न— उक्त पीएम रिपोर्ट में अंकित चोटें किस प्रकार की हैं।

उत्तर— शरीर में साधारण व गम्भीर दोनो प्रकृति की चोटे हैं।

प्रश्न— क्या इस प्रकार की चोटे किसी वाहन की टक्कर/कुचलने से आना संभव है।

उत्तर— हां, बिल्कुल संभव है।"

19. Statement of Dr. K.P. Singh, who conducted the autopsy of the body of Raman Kashyap, is as under:

"मु0अ0सं0 219/2021 थाना तिकुनिया जनपद खीरी

बयान **डा0 के.पी. सिंह** पुत्र श्री नन्हू सिंह नि. 103 रामपुर रोड विधौलिया वेस्ट एंव कालोनी जिला बरेली हाल पता जिला चिकित्सालय जनपद खीरी मो0 9412377198 आधार कार्ड नं. 299111467546 सम्बन्धित मु0अ0सं0 219/2021 धारा 147/148/149/279/338/304ए/302/120 बी भा0दं0वि थाना तिकुनियां जनपद खीरी अन्तर्गत धारा 161 दं.प्र0सं0

स्थान काइम ब्रान्च रिजर्व पुलिस लाइन्स जनपद खीरी

ने पूछने पर बताया कि दिनांक 04.10.2021 समय 5.00 एएम पर जिला अधिकारी जनपद खीरी के आदेशानुसार रात में कृत्रिम पर्याप्त प्रकाश में माडर्न पीएम हाउस में तीन डाक्टरों के पैनल द्वारा मृतक **रमन कश्यप पुत्र रामदुलारे नि. निघासन जनपद खीरी** का पोस्टमार्टम किया गया व पोस्ट मार्टम की विडियोग्राफी मो0 आरीफ महबूब स्टूडियो खीरी द्वारा करायी गयी। जिनमे मेरे अलावा डा0 राजकुमार कोली श्री बी0एल0 कोली नि0 776 विला एल्डीको सिटी आईआईएम रोड लखनऊ व डा0 राजकुमार पुत्र श्री हरिराम वर्मा नि0 2/894 सेक्टर एच जानकारीपुरम लखनऊ द्वारा किया गया। शव को लाने एवं पहचान करने वाले पुलिस कर्मी का नाम आरक्षी रोहित कुमार थाना कोतवाली सदर जिला खीरी द्वारा लाया गया था। जिनकी शिनाख्त आरक्षी रोहित कुमार और मृतक के पिता रामदुलारे ने की। **मृतक रमन कश्यप अस्पताल में दिनांक 03.10.21 को समय 9.55 पीएम** पर मृत अवस्था में लाया गया था। मृतक की ऊंचाई 166 से0मी0 बनावट मोटी, काठी औसतन मृतक द्वारा पहने गये वस्त्रों में एक शर्ट, एक बनियान, एक पैण्ट, एक चढ्डी, एक अंडरवियर, एक कड़ा था। मृतक की रायगर मार्टिस (मृत्यु पश्चात् अकड़न) दोनो पैरों और दोनों हाथों में उपस्थिति। पीएम स्टेनिंग (पीठ में) प्रेजेन्ट थी। तथा कपड़े व शरीर पर कुछ जगहो पर खून लगा हुआ था। मृतक के शरीर में उपस्थित चोटे (एन्टीमार्टम इंजरी) में 1—एब्रेडेड कंट्यूजन साइज— 25 x 15 से0मी0 दोनो तरफ चेहरे व माथे पर। 2— एब्रेडेड कंट्यूजन साइज 10 x 06 से0मी0 दाहिने कंधे पर। 3— एब्रेडेड कंट्यूजन 50 x 15 से0मी0 दाहिनी भुजा, अग्र भुजा, कोहिनी और हाथ के पीछे की ओर। 4—लेसिरेटेड घाव—3 x 3 से0मी0 हड्डी तक गहरा (बोन डीप) दाहिने कलाई के पीछे। 5— एब्रेडेड कंट्यूजन— 15 x 06 से0मी0 बाई कलाई और हाथ के पीछे। 06—एब्रेडेड कंट्यूजन 40 x 30 से0मी0 छाती की आगे की ओर और पेट की आगे की ओर। घाव को खोलने पर सभी पसलियां दोनो तरफ की टूटी हुई थी। तिल्ली, लिवर दोनो फेफड़े एवं उसके ऊपर की झिल्ली और पेट की झिल्ली फटी हुई थी और लगभग डेढ़ लीटर जमा (क्लाटेड) व पतला खून छाती और पेट में मौजूद था। 7—बहुत सारे कंट्यूजन साइज 35 x 30 से0मी0 के दायरे में छाती के पीछे मौजूद थे। अमाशय खोलने पर 100 ग्राम पेस्टी मैटेरियल मौजूद था। मृतक की मृत्यु का संभावित समय लगभग आधा दिन और मृत्यु का कारण **Shock** व रक्तस्त्राव थी जो मृत्यु के पूर्व आई चोटों के कारण थी। हमारे पैनल की राय यह है कि मृतक के शरीर पर आई सभी चोटे किसी भारी चीज के शरीर के ऊपर से गुजरने की वजह से आ सकती है।

प्र०. क्या मृतक के शरीर पर आयी चोटों से हुई मृत्यु वाहन के कुचलने (जीप/कार) से हो सकती है?

उ०. हां, संभव है।

प्र०. क्या मृतक के शरीर पर कोई फायर इंजरी या किसी धारदार हथियार से चोट होना पाया गया था।

उ०. नहीं, ऐसी कोई चोट नहीं थी।

प्र०. क्या मृतक को मारने-पीटने की भी कोई चोटें है?

उ०. जी नहीं।"

20. Apart from the above, it is also evident from the record that cross case bearing F.I.R. No. 220 of 2021 was also registered by one Sumit Jaiswal with the allegation of attack by the protesters and killing of Hariom Mishra, Shubham Mishra and Shyam Sunder by protesters. However, surprisingly this fact is not mentioned in F.I.R. No. 219 of 2021. Moreover, the Investigating Officer of F.I.R. No. 219 of 2021 has not disclosed the place where the bodies of aforesaid three persons were lying, in the site plan .

As per the post mortem reports of Hariom Mishra (driver of Thar vehicle), Shubham Mishra and Shyam Sunder (those were in the vehicle in question), they died due to ante mortem injuries found on their bodies. Statements of the doctors were recorded under Section 161 Cr.P.C. in the cross case also, in which, they stated that cause of death of the said three persons are due to ante mortem injuries received by hard and blunt object.

21. Statement of Dr. Rajkumar Koli (one of the member of the panel conducted the post mortem of said three persons) recorded under Section 161 Cr.P.C. is as under:-

"मु० अ० सं० 220/2021 धारा 143/109/147/148/149/323/324/336/302 भादवि थाना तिकुनियां जनपद – खीरी।

स्थान— काइम ब्रान्च रिजर्व पुलिस लाइन्स जनपद खीरी। दिनांक:28.10.2021

कथन:- डा० राजकुमार कोली पुत्र वी०एन कोली निवासी 776 विला एल्डिका सिटी आईआईएम रोड लखनऊ हाल पता जिला चिकित्सालय खीरी मो०नं० 8299612640 आधार कार्ड नं० 600289026791

ने पूछने पर बताया कि दिनांक 04.10.2021 समय 2.05 मिनट AM पर जिलाधिकारी जनपद खीरी के आदेशानुसार रात में कृत्रिम पर्याप्त प्रकाश में मार्डन पीएम हाउस में तीन डाक्टरों के पैनल द्वारा मृतक **शुभम मिश्रा पुत्र श्री विजय मिश्रा** उम्र 26 वर्ष निवासी ग्राम शिवपुरी अग्निहोत्री नगर खीरी का पोस्टमार्टम वीडियोग्राफी की उपस्थिति में वीडियोग्राफर मो० आरिफ महबूब स्टूडियो खीरी द्वारा करायी गयी जिसमें मेरे अलावा डा० के०पी० सिंह पुत्र श्री नन्हू सिंह निवासी 103 रामपुर रोड बिधौलिया वेस्ट एण्ड कालोनी जिला बरेली हाल पता जिला चिकित्सालय जनपद खीरी व डा० राजकुमार पुत्र श्री हरिराम वर्मा निवासी 02/894 सेटर एच जानकीपुरम लखनऊ द्वारा किया गया शव को लाने वाले का नाम सीपी अंकित चौहान थाना कोतवाली सदर जिला खीरी व शिनाख्त करने

वाले का नाम सीपी अंकित चौहान तथा अनूप मिश्रा (चाचा) ने पहचान की मृतक शुभम मिश्रा जिला अस्पताल में दिनांक 03.10.2021 को रात्रि 9.50 PM पर लाये गये थे। मृतक की ऊंचाई 169 सेमी बनावट मध्यम औसतन मृतक द्वारा पहने गये वस्त्रों में एक शर्ट, एक पैन्ट, एक चड्ढी, एक कलावा, स्टील कड़ा राखी धागा एक, ब्लैक धागा विद लाकेट एक, मृत्यु के पश्चात अकड़न की उपस्थिति ऊपरी और निचली दोनो छोरों में उपस्थित थी पीएम स्टैनिंग पीठ में उपस्थित थी सूखा ब्लड कपड़े और शरीर के कुछ स्थानों में लगा हुआ था मृतक के शरीर में उपस्थित चोटे (एंटीमार्टम इंजरी) —

1. फटा हुआ घाव 04 x 01 सेमी गहराई हड्डी तक बांये तरफ माथे पर तीन सेमी बांयी भौं से ऊपर घाव को खोलने पर घाव के नीचे फ्रन्टल बोन (माथे की हड्डी) टूटी हुयी थी मस्तिष्क झिल्ली एवं मस्तिष्क फटा हुआ था। जमा हुआ खून मस्तिष्क झिल्ली के ऊपर मौजूद था।
2. फटा हुआ घाव 02 x 01 सेमी गहराई हड्डी तक बांयी आईब्रो पर मौजूद
3. एबरेडेड कंटियूजन 30 x 15 सेमी चेहरे के दोनो तरफ मौजूद, माथे के अगले सिरे पर खेपडी के ऊपरी और निचले जबड़े को खोलने पर दोनो तरफ के टेम्पोरल और पैराईटल बोन (दोनो तरफ कान के ऊपर की हड्डी व खोपडी के दोनो तरफ किनारे की हड्डी) टूटी हुयी पायी गयी। तथा जमा हुआ खून मस्तिष्क की झिल्ली एण्ड मस्तिष्क के ऊपर पाया गया।
4. नीलगू चोट 15 x 10 सेमी बांये कंधे के ऊपर (बहुत सारे एबरेडेड कंटियूशन 60 x 10 सेमी लेफ्ट आर्म, अग्रम भुजा और हाथ के पीछे की ओर जिसमें सबसे बड़ा कंटियूजन 15 x 03 सेमी और सबसे छोटा 6 x 3 सेमी
5. बहुत सारे नीलगू निशान 60 x 15 सेमी के दायरे में दाहिने कंधे, भुजा अग्रिम भुजा और हाथ के पीछे जिसमे सबसे बड़ी 10 x 2 सेमी व सबसे छोटी 05 x 2 सेमी
6. बहुत सारे नीलगू निशान 60 x 40 सेमी छाती के पीछे और पेट पर घाव को खोलने पर एक से दस तक की पसलियां टूटी हुयी पायी गयी। दोनो तरफ की फेफड़े के ऊपर की झिल्ली दोनो फेफड़े फटे हुये पाये गये और लगभग एक लीटर जमा (क्लाटेड) एवं तरल खून छाती में पाया गया।
7. बहुत सारे नीलगू चोटे 13 x 10 सेमी के दायरे में बांये पैर और घुटने के अग्र भाग में
8. फटा हुआ घाव 3 x 1 सेमी गहराई हड्डी तक बांये पैर के मध्य में अगले हिस्से में
9. सुपर फिशियल बर्न 15 x 10 सेमी बांये जांघ और टांग के अन्दर वाले हिस्से में
10. सुपर फिशियल बर्न 25 x 10 सेमी और दाहिनी टांग के ऊपर 05 सेमी घुटने से नीचे
11. सुपर फिशियल बर्न 25 x 10 सेमी पेट के निचले हिस्से पर नाभी से 05 सेमी नीचे
12. नीलगू चोट 10 x 04 सेमी दाहिनी कंधे के ऊपर।

मृतक के आमाशय में पचास ग्राम पेस्टी मैटेरियल मौजूद था। मृतक की मृत्यु का संभावित समय लगभग आधा दिन और मृत्यु का कारण SHOCK AND HAEMORRAGE जो मृत्यु से पूर्व आयी चोटों के कारण थी।

प्रश्न. मृतक शुभम मिश्रा के शरीर पर जो चोटे आयी है वह किस चीज से आ सकती है।

उत्तर. किसी भी कठोर एवं कुन्द चीज से सिर पर व शरीर पर मारने से आ सकती है।

प्रश्न. क्या यह चोटे किसी वाहन के शरीर के ऊपर से गुजरने पर आना संभव है।

उत्तर. जी नहीं ऐसी कोई चोट नहीं थी।

"मु0अ0सं0 220 / 2021 थाना तिकुनिया जनपद खीरी

दिनांक 28.10.2021

बयान **डा0 राजकुमार** पुत्र श्री हरिराम वर्मा नि0 2 / 894 सेक्टर एच जानकीपुरम लखनऊ हाल पता जिला चिकित्सालय जनपद खीरी मो0नं0 9415527148 आधार नं0 575816637303 सम्बन्धित मु0अ0सं0 220/21 धारा 143/109/147/148/149/323/324/336/302 भादवि थाना तिकुनियां

जनपद – खीरी। उ० प्र० अन्तर्गत धारा 161 द०प्र०सं०

स्थान काइम ब्रान्च/एस०आई०टी० रिजर्व पुलिस लाइन्स जनपद खीरी

ने पूर्व में हस्ताक्षरित अपने द्वारा दिनांक 04.10.2021 को तैयार की गयी पोस्टमार्टम रिपोर्ट देखकर बताया कि दिनांक 04.10.21 समय 03.45 एएम पर जिला अधिकारी जनपद खीरी के आदेशानुसार रात में कृत्रिम पर्याप्त प्रकाश में माडर्न पीएम हाउस में तीन डाक्टरों के पैनल द्वारा मृतक **श्याम सुन्दर पुत्र बालकराम** नि. जफेरासिंगहा कला थाना सिंगाही जनपद खीरी उम्र 35 वर्ष का पोस्टमार्टम किया गया व पोस्टमार्टम की विडियोग्राफी मो० आरीफ महबूब स्टूडियो खीरी द्वारा करायी गयी। जिसमें मेरे अलावा डा०के०पी० सिंह पुत्र श्री नन्हू सिंह नि० 103 रामपुर रोड विधौलिया वेस्ट एंड कालोनी जिला बरेली व डा० राजकुमार कोली पुत्र श्री बी०एल कोली नि० 776 विला एल्डिको सिटी आईआईएम रोड लखनऊ द्वारा किया गया। जिनकी शिनाख्त एवं शव लाने वाले का नाम आरक्षी लोकेश कुमार थाना कोतवाली सदर जनपद खीरी द्वारा लाया गया था। मृतक श्याम सुन्दर को जिला अस्पताल में दिनांक 03.10.2021 को रात्रि 10.00 बजे लाया गया था। मृतक की ऊंचाई 165 से०मी०, बनावट मध्यम, काठी औसतन। मृतक द्वारा पहने गये वस्त्रों में एक पैण्ट, एक बेल्ट, एक नेकर, एक शर्ट, एक बनियान, एक कलावा था। मृत्यु पश्चात अकड़न ऊपर और नीचे दोनों एक्ट्रीमिटी में उपस्थित थी। पीएम स्टेनिंग शरीर के पीछे के हिस्से में उपस्थित थी। मिट्टी हाथ और पूरे शरीर व कपड़ों में लगी थी। सूखा जमा हुआ खून कपड़े व शरीर के कुछ भागों में था। मृतक के शरीर में उपस्थित चोटें (एन्टीमार्टम इंजरी) में 1—फटा हुआ घाव 10 X 8 से०मी० गहराई हड्डी तक सिर के पीछे पायी गयी, घाव खोलने पर नीचे की आक्सीपिटल बोन (खोपड़ी के पीछे की हड्डी) टूटी पायी गयी, दिमाग व दिमाग की झिल्ली फटी हुई थी। जमा हुआ खून (Clotted blood) झिल्ली के ऊपर और मस्तिष्क के अंदर पाया गया। 2— एब्रेडेड कंट्यूजन साइज 20 X 15 से०मी० माथे व सिर में घाव खोलने पर दोनों तरफ की टेम्पोरल और पैराइटल बोन (दोनों ओर के कान के ऊपर की एवं सिर के दोनों किनारे के तरफ की हड्डी) टूटी हुई पायी गयी। 3—मल्टीपल कंट्यूजन साइज 60 X 32 से०मी० के दायरे में पेट व छाती के ऊपर जिसमें सबसे बड़ी चोट का साइज 20 X 4 से०मी० और छोटी चोट का साइज 6 X 4 से०मी०। मृतक की मृत्यु का संभावित समय लगभग आधा दिन और मृत्यु का कारण कोमा (मृत्यु पूर्व आयी चोटों के कारण) हुई है।

प्र०— मृतक श्याम सुन्दर के शरीर पर जो चोटें आयीं हैं वह किस चीज से आ सकती हैं?

उत्तर— किसी भी कठोर एवं कुंद चीज के सिर पर और शरीर पर मारने से आ सकती है।

प्र०— क्या यह चोटें किसी वाहन से आना संभव है?

उत्तर— नहीं, वाहन से आना संभव नहीं है।"

मु० अ० सं० 220/2021 थाना तिकुनियां खीरी। दिनांक 28.10.2021

बयान **डा० राजकुमार कोली** पुत्र वी०एन कोली निवासी 776 विला एल्डिको सिटी आईआईएम रोड लखनऊ हाल पता जिला चिकित्सालय खीरी मो०नं० 8299612640 आधार कार्ड नं० 600289026791 सम्बन्धित मु०अ०सं०— 220/21 धारा/143/147/148/149/323/324/336/302 भादवि थाना तिकुनिया जनपद खीरी उ०प्र० अन्तर्गत धारा 161 द०प्र०सं०

स्थान— काइम ब्रान्च/एस०आई०टी० रिजर्व पुलिस लाइन्स खीरी।

ने पूर्व में हस्ताक्षरित अपने द्वारा 04.10.2021 में तैयार की गयी पोस्टमार्टम रिपोर्ट देखकर पूंछने पर बताया कि दिनांक 04.10.21 समय 02.50 एएम पर जिला अधिकारी जनपद खीरी के आदेशानुसार रात में कृत्रिम पर्याप्त प्रकाश में माडर्न पीएम हाउस में तीन डाक्टरों के पैनल द्वारा मृतक **हरिओम मिश्रा** पुत्र राधेश्याम मिश्रा नि० परसेरा थाना फरधान जनपद खीरी उम्र 35 वर्ष का पोस्टमार्टम किया गया व पोस्ट मार्टम की वीडियोग्राफी मो० आरीफ महबूब स्टूडियो खीरी द्वारा करायी गयी। जिनमें मेरे अलावा डा० राजकुमार पुत्र श्री हरिराम वर्मा नि० 2/894 सेक्टर एच जानकीपुरम लखनऊ व डा०के०पी० सिंह पुत्र नन्हू सिंह नि० 103 रामपुर रोड विधौलिया वेस्ट लैण्ड कालोनी जिला बरेली द्वारा किया गया। मृतक के शव लाने वाले का नाम आरक्षी कुलदीप थाना कोतवाली सदर

जनपद खीरी, राधेश्याम मिश्रा मृतक के पिता एवं शव लाने वाले का नाम आरक्षी कुलदीप थाना कोतवाली सदर जिला खीरी द्वारा शिनाख्त किया गया। मृतक के शरीर को जिला अस्पताल में दिनांक 03.10.2021 को 10.05 पीएम पर लाया गया था। मृतक की ऊंचाई 165 से0मी0, बनावट मध्यम, काठी औसतन। मृतक द्वारा पहने गये वस्त्रों में एक शर्ट, एक चड्ढी, एक बनियान, एक बेल्ट, एक पैण्ट, दो जुराफ, एक जूता था। मृत्यु पश्चात् अकड़न ऊपर और नीचे दोनों एक्सट्रीमिटी में उपस्थित थी। पीएम स्टेनिंग पीठ में उपस्थित थी तथा सूखा जमा हुआ खून शरीर और कपड़ों के कुछ भागों में पाया गया। मृतक के शरीर में उपस्थित चोटें (एन्टीमार्टम इंजरी)—1— फटा हुआ घाव 5 X 1 से0मी0, गहराई हड्डी तक, बायें तरफ की खोपड़ी पर बायें कान से 5 से0मी0 ऊपर घाव खोलने पर, बायें तरफ की टेम्पोरल एंड पैराइटल हड्डी (कान के ऊपर की, खोपड़ी के बायें किनारे की हड्डी) फ्रैक्चर व मस्तिष्क झिल्ली और मस्तिष्क फटा हुआ था। साथ ही में मस्तिष्क झिल्ली और मस्तिष्क के ऊपर खून भी पाया गया। 2— बहुत सारे फटे हुये घाव 20 X 20 से0मी0 के दायरे में माथे व खोपड़ी के पीछे पाये गये। घाव को खोलने पर फ्रन्टल एंड पैराइटल बोन (माथे के आगे की ओर खोपड़ी के किनारे की हड्डी) फ्रैक्चर पायी गयी साथ में ही मस्तिष्क झिल्ली और मस्तिष्क झिल्ली और मस्तिष्क भी फटा हुआ पाया गया। व जमा हुआ खून झिल्ली के ऊपर और मस्तिष्क के ऊपर पाया गया। 3. बहुत सारे कंट्यूजन 50 X 40 से0मी0 के दायरे में पेट और छाती के पीछे जिसमें सबसे बड़ा 15 X 4 से0मी0 सबसे छोटा 6 X 4 से0मी0 4— फटा हुआ घाव 2 X 0.5 से0मी0 गहराई कार्टिलेज तक दाहिने कान के ऊपर। 5— मल्टीपल बहुत सारे कंट्यूजन 13 X 10 से0मी0 के दायरे में बायें भुजा के पीछे। 6— सुपर फिशियल बर्न 30 X 20 से0मी0 छाती और पेट के सामने। लाइन आफ रेडनेस मौजूद। 7— सुपर फिशियल बर्न 20 X 25 से0मी0 बायें जांघ और इलियक क्रेस्ट के बाहरी भाग पर। लाइन आफ रेडनेस प्रेजेन्ट। मृतक की मृत्यु का सम्भावित समय लगभग आधा दिन और मृत्यु का कारण कोमा है जो मृत्यु पूर्व आई चोटों के कारण हुई है।

प्र. मृतक हरिओम मिश्रा के शरीर पर चोटें किस चीज से आ सकती है?

उ. किसी भी कठोर एवं कुंद चीज के सिर पर और शरीर पर मारने से आ सकती है।

प्र0. क्या यह चोटें किसी वाहन के शरीर के ऊपर से गुजर जाने से सम्भव है?

उ0. जी नहीं।"

22. It is crystal clear from the statements of the witnesses that thousands of protesters were present at the place of incident and admittedly, a number of persons, who were outsiders, reached there from different districts and even from different States.

The crux of all the statements of the witnesses either recorded by the Investigating Officer under Section 161 Cr.P.C. or recorded under Section 164 Cr.P.C., is that the applicant was sitting in the Thar vehicle and he was saying to his driver to hit the protesters. Further, it is the admitted case of the prosecution in the statements of the witnesses that thousands of protesters were present at the place of incident and they were standing on both sides of the road, which was 12 ft. wide, after which, there was 5 ft. kachhi road and thereafter ditch was there on both sides of the road.

One of the witness, namely, Baljinder Singh Makad, whose statement was also recorded during the course of investigation, has stated that at the place of incident, about 10-15 thousand protesters were present and they were having arrangement of cooking of food, and the protest was being regulated by

announcements on loudspeakers.

23. Indubitably, no firearm injury has been found on the body of the deceased or any other person, except the injury of the hitting from the vehicle. Furthermore, in case, the story of the prosecution is accepted, thousands of protesters gathered at the place of incident and there might be a possibility that the driver tried to speed up the vehicle to save himself, on account of which, the incident had taken place.

24. While considering the overall facts of the case, this Court cannot shut its eyes to the killing of three persons sitting in the Thar vehicle, including the driver, who were killed by the protesters. The photograph available in the case diary clearly reveals the brutality of the protesters, those were beating the said three persons, namely, Hariom Mishra, Shubham Mishra and Shyam Sunder. It is also relevant to mention here that the Investigating Officer of the Case Crime No. 220 of 2021 came to the conclusion that after the said incident of hitting of the protesters by the Thar vehicle, the protesters chased Shubham Mishra, Hariom Mishra and Shyam Sunder and they were beaten brutally, on account of which, they died. The said conclusion was drawn by the Investigating Officer on the basis of video clip aired by the protesters themselves in relation to the incident, in which, several persons were found beating Shubham Mishra, Hariom Mishra and Shyam Sunder (deceased), out of which, four persons have been identified and charge sheet has been prepared against them, namely, Kulvinder Singh, Karamjeet, Gurpreet Singh and Vichitra Singh. However, rest of the persons could not be identified by the Investigating Officer.

It is expected from the Organisers of the protest to assist in the investigation and provide the details of the rest of the accused persons, whose involvement are found in the video clip as well as photographs collected by the police during the course of investigation.

25. Considering the facts and circumstances of the case in toto, it is evident that as per the F.I.R., role of firing was assigned to the applicant for killing the protesters, but during the course of investigation, no such firearm injuries were found either on the body of any of the deceased or on the body of any injured person. Thereafter, the prosecution alleged that the applicant provoked the driver of the vehicle for crushing the protesters, however, the driver along with two others, who were in the vehicle, had been killed by the protesters. It is further evident that during the course of investigation, notice was issued to the applicant

and he appeared before the Investigating Officer. It is also evident that the charge sheet has already been filed. In such circumstances, this Court is of the view that the applicant is entitled to be released on bail.

26. Let applicant - Ashish Mishra @ Monu be released on bail in F.I.R. No. 219 of 2021, under Sections 147, 148, 149, 307, 326, 427/34 I.P.C., Section 30 of Arms Act and Section 177 of M.V. Act, Police Station Tikuniya, District Lakhimpur Kheri, on his furnishing personal bond and two reliable sureties each of the like amount to the satisfaction of the court concerned subject to following conditions:-

(1) Applicant will not try to influence the witnesses or tamper with the evidence of the case or otherwise misuse the liberty of bail.

(2) Applicant will fully cooperate in expeditious disposal of the case and shall not seek any adjournment on the dates fixed for evidence when witnesses are present in the Court.

(3) Applicant shall remain present, in person, before the trial court on the dates fixed for (a) opening of the case, (b) framing of charge; and (c) recording of statement under Section 313 Cr.P.C.

(4) Applicant shall not leave the State without permission of the court concerned.

(5) The party shall file computer generated copy of order downloaded from the official website of High Court Allahabad, self attested by it alongwith a self attested identity proof of the said person(s) (preferably Aadhar Card) mentioning the mobile number(s) to which the said Aadhar Card is linked, before the concerned Court/Authority/Official.

(6) The concerned Court/Authority/Official shall verify the authenticity of the computerized copy of the order from the official website of High Court Allahabad and shall make a declaration of such verification in writing.

Any violation of above conditions will be treated misuse of bail and learned Court below will be at liberty to pass appropriate order in the matter regarding cancellation of bail.

27. However, before parting with the judgment, it is noteworthy to mention here that there was serious lackness of the District Administration, as some persons, for their political benefits, call innocent persons, without due permission under law. In the present case, though the order under Section 144 Cr.P.C. was operating,

thousands of persons from different districts, even from other States gathered at one place, which was very well within the knowledge of the District Administration, as is evident from the statement of its officials, but neither any preventive action was taken nor any action against the organisers had been taken.

Section 30(3) of the Police Act, 1861 provides that the permission is required for any assembly or procession on the public road. As per the provisions of Section 31 of the Police Act, 1861, it is the duty of the police to keep order on the public road and in public streets. Section 30 as well as Section 31 of the Police Act are being reproduced hereunder:

"30-A. Powers with regard to assemblies and processions violating conditions of licence-(1) Any Magistrate or District Superintendent of Police or Assistant District Superintendent of Police or Inspector of Police or any Police Officer-In-charge of a station may stop any procession which violates the conditions of a licence granted under the last foregoing section, may order it or any assembly which violates any such conditions as aforesaid to disperse.

(2) Any procession or assembly which neglects or refused to obey any order given under the last preceding sub-section shall be deemed to be an unlawful assembly.

31. Police to keep order on public roads, etc.- It shall be the duty of the police to keep order on the public roads, and in the public streets, thoroughfare, ghats and landing places and at all other places of public resort, and to prevent obstructions on the occasions of assemblies and processions on the public roads and in the public streets, or in the neighbourhood of places of worship, during the time of public worship and in any case when any road, street, thoroughfare, ghat or landing place may be thronged or may be liable to be obstructed."

28. Therefore, Chief Secretary of the State of U.P. is hereby directed to issue necessary direction and guidelines for regulating such type of assemblies and procession in order to avoid the inconvenience caused to the citizens on account of such types of assemblies.

29. Senior Registrar of this Court is directed to communicate this order to the Chief Secretary, Government of U.P. for necessary compliance, forthwith.

30. The photocopies of the case diaries of F.I.R. No. 219 of 2020 and F.I.R. No. 220 of 2020, as provided by the learned A.A.G. on 24.01.2021 to the Bench Secretary, is hereby returned to the learned A.A.G.

February 10th, 2022

VKS